

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 290 OF 2016**

**Dated: 4<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**GAIL (India) Ltd. ...Appellant(s)  
Vs.  
Petroleum & Natural Gas Regulatory Board & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Jain, Sr. Adv.  
Mr. Yoginder Handoo  
Mr. Adrija Thakur  
Mr. Yuvraj Sharma

Counsel for the Respondent(s) : Mr. Prashant Bezboruah, Proxy  
Counsel for R-1  
  
Mr. M.G. Ramachandran  
Mr. Piyush Joshi  
Ms. Sumiti Yadava  
Ms. Aditi for R-2

**ORDER**

Mr. Prashant Bezboruah submits that Mr. Sumit Kishore is not a legal consultant of the Board any more.

In that view of the matter, the matter is adjourned to **12.09.2018** for further hearing of the Appellant at **2.30 p.m.**

**(B.N. Talukdar)  
Technical Member (P&NG)**

**(Justice Manjula Chellur)  
Chairperson**

kt/vg